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# West Pakistan Foodstuffs (Control) (Punjab Amendment And Validation) Ordinance, 1971

### 27 of 1971

[13 December 1971]

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# West Pakistan Foodstuffs (Control) (Punjab Amendment And Validation) Ordinance, 1971

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An Ordinance further to amend the West Pakistan Foodstuffs (Control) Act, 1958, in its application to the Province of the Punjab, and to validate certain charges levied thereunder Preamble.—WHEREAS it is expedient further to amend the West Pakistan Foodstuffs (Control) Act 1958, in its application to the Province of the Punjab and to validate the levying of certain charges in the manner hereinafter appearing; NOW, THEREFORE, inpursuance of the Martial Law Proclamation of 25th March, 1969, read with the Provincial Constitution Order, and in exercise of all powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

## 1. Short Title And Extent :-

- (1) This Ordinance may be called the West Pakistan Foodstuffs (Control) (Punjab Amendment and Validation) Ordinance, 1971.
- (2) It extends to whole of the Punjab.

### 2. Amendment Of Section 3 Of W.P. Act Xx Of 1958 :-

In the West Pakistan Foodstuffs (Control) Act, 1958, in its application to the Province of the Punjab, hereinafter referred to as

the said Act, in sub-section (2) of section 3, after clause (f) and before clause (g) the following sub-clause shall be added and shall be deemed always to have been so added:-

"(ff) for levying fees or charges to meet the expenses incurred by Government on the administration of this Act."

## 3. Validation :-

Notwithstanding anything contained in any law for the time being in force or any judgment, decree or order of any court or other authority or any proceeding pending before any court or other authority, any charge levied, collected or realized before the promulgation of this Ordinance, on or from sugar mills, situated in the areas now forming the Province of the Punjab, as departmental charge shall be deemed to have been validly levied, collected or realised, as the case may be, under a notified order issued under clause (ff) of sub-section (2) of section 3 of the said Act, as added by this Ordinance, and where any such charge has not been paid, collected or realised before the coming into force of this Ordinance, the same shall be recoverable as arrears of land revenue."